

**SUPREME COURT OF INDIA**

Sikander Khan

Vs.

Radha Kishan (Dead) by Lrs.

C.A.No.2238 of 1982

(V. N. Khare and B. N. Agrawal JJ.)

09.08.2001

**ORDER**

The Text below is only a summarized version of the order pronounced

Auction sale of appellant land not confirmed by Civil Court. Supreme Court held that auction sale was nullity as it was not confirmed by Civil Court.